GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 383 TO BE ANSWERED ON THE 1st DECEMBER, 2015/AGRAHAYANA 10, 1937 (SAKA)

EXTRADITION OF TERRORIST

383. SHRI SUDHEER GUPTA: SHRI ASHOK SHANKARRAO CHAVAN: SHRI BIDYUT BARAN MAHATO: KUNWAR HARIBANSH SINGH: SHRI GAJANAN KIRTIKAR: DR. SUNIL BALIRAM GAIKWAD: SHRI B. SENGUTTUVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a noted criminal has recently been arrested and extradited from Indonesia and if so, the details thereof;

(b) whether the intelligence agencies have got inputs about the whereabouts and activities of underworld don Dawood Ibrahim and those involved in Mumbai attacks;

(c) if so, the details thereof and the steps taken/being taken by the Government in this regard;

(d) whether Chhota Rajan has disclosed the names of Police officers on the pay-roll of India's most wanted terrorists, Dawood Ibrahim and if so, the reaction of the Government in this regard; and

(e) the measures being taken by the Government for arrest and extradition of all terrorists and criminals wanted in connection with crimes committed in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

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(a): Recently one Rajendra Sadashiv Nikalje @ Chhota Rajan S/o Sadashiv Sakahram Nikalje, Date of Birth: 05.12.1959 was arrested in Indonesia by Indonesian police on 25.10.2015 and pursuant to deportation request from India he was deported to India on 05.11.2015. He was arrested in India on 06.11.2015 on the allegations of possession and use of Indian Passport in the fake name of Mohan Kumar in CBI Case No. RC7(A)/2015/SCU.V/SC-II/New Delhi, registered on 31.10.2015.

(b)&(c): Available inputs from different agencies suggest that Dawood Ibrahim has bases in Pakistan, though he keeps shifting his location from time to time. India has been apprising Pakistan authorities about available details of Dawood Ibrahim including passports and reported addresses in Pakistan from time to time with a request to hand him over so that he may be tried in India for the terrorist activities and other offences committed by him in India. The Government will keep pursuing this matter through different channels to ensure that Pakistan and its agencies fulfill their international obligations in the context of the Red-Corner Notice issued against Dawood Ibrahim and the relevant U.N. Security Council Resolutions.

- (d): The above said case is under investigation.
- (e): To facilitate arrest and extradition of terrorists and criminals wanted in connection with crimes committed in the country Government has entered into Mutual Legal Assistance Treaties for facilitating investigation and issue of Letters Rogattories through courts, MoUs with certain countries for exchange of intelligence/information about such persons and uses the INTERPOL channel for issue of Red Corner Notices. Government also issues Look-Out-Circulars on the request of State Governments/Law Enforcement Agencies concerned. India is also having Extradition Treaties with several countries for the said purpose. The Government processes such requests on priority basis for arrest and extradition of wanted terrorist and criminal.

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